

SHRI DINESH TRIVEDI: I totally agree with the hon. Member that we should have had that point also as part of the answer. There is no question about it. Having said that, it's a new technology and people are also not known to be giving supplies to this kind of technology. So, I think, that is one of the reasons. Otherwise, in this commercial world, more and more people, obviously, would like to participate. In the beginning, always, there is a hesitation because it is not known what is going to be the profitability.

MS. MABEL REBELLO: Sir, I have also seen this project half done. It is a failed project. Konkan Railway planned to invest Rs. 50 crore on this project, and not only that fellow died but also the bogie went and hit the pillar while that trial was being undertaken on the very first day. When it was not a proven technology, why did Konkan Railway ever think of investing Rs. 50 crores? Do they have that sort of surplus to waste?

SHRI DINESH TRIVEDI: Sir, whenever a new technology comes, one has to venture into that. It is by an Indian scientist. ...*(Interruptions)*... I totally agree. I am in total agreement with you. I can assure the House that I and the Railways are not willing to put in any further money, and, we also have to consider as to how we can get back this fifty crore of rupees which we have put in. Sir, we have seen it in various trials. Even sometimes when a rocket launch takes places, billions and billions of rupees get sunk. So, a technology's trial has to be there. That is why, it was not a commercial trial. It was an in-house trial, and, it was unfortunate that this accident and death took place.

Setting up of model schools

*86. SHRIMATI VASANTHI STANLEY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has succeeded in establishing 6000 model schools, along the lines of Kendriya Vidyalayas; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) The centrally sponsored scheme to set up 6000 model schools at block level was launched in November, 2008. Out of these, 3,500 schools are to be set up in Educationally Backward Blocks (EBBs) through State/UT Governments and the remaining 2,500 schools are to be set up under Public-Private Partnership (PPP) mode in blocks which are not educationally backward. Presently, only the component for setting up of 3,500 model schools under State/UT Governments is operational.

Since the inception of the scheme, proposals have been received from 24 States/UTs to set up model schools in 2058 blocks, and approval has been given for 1826 blocks in 20 States. Financial sanctions have been accorded for setting up 1107 model schools in 17 States, and an amount of Rs. 1134.38 crore has been released to these States. State-wise details are given in the Statement-I (See below). 140 schools have become functional during 2010-11 in the States of Chhattisgarh, Gujarat, Karnataka, Punjab and Tamil Nadu.

Statement-I

State-wise details of funds released for setting up of model schools

(Amount in Rs. crore)

Sl. No.	State	No. of schools sanctioned	Amount Released
1.	Andhra Pradesh	355	412.09
2.	Assam	24	39.09
3.	Bihar	105	118.91
4.	Chhattisgarh	72	81.54
5.	Gujarat	74	69.30
6.	Haryana	36	12.55
7.	Himachal Pradesh	5	6.78
8.	Jammu and Kashmir	19	25.82
9.	Karnataka	74	83.80
10.	Madhya Pradesh	33	37.37
11.	Mizoram	1	1.36
12.	Nagaland	11	7.47
13.	Punjab	21	47.56
14.	Rajasthan	91	91.71
15.	Tamil Nadu	18	20.25
16.	Uttar Pradesh	148	56.13
17.	West Bengal	20	22.65
TOTAL:		1107	1134.38

SHRIMATI VASANTHI STANLEY: Thank you, Mr. Chairman, Sir. As per the information given in the Lower House, only Tamil Nadu and Punjab have not given the Utilization Certificates. As per the statement given by the department, 355 schools have been sanctioned for the State of Andhra Pradesh. This number is 148 for the State of Uttar Pradesh, 18 for the State of Tamil Nadu, and, 21 for the State of Punjab. I would like to know whether it is in proportion to the proposals received from the State Government, or, do you follow any other criterion for sanctioning of schools to the States? I would also like to know as to how many proposals came from the State of Tamil Nadu and how many of them were approved.

SHRIMATI D. PURANDESWARI: Sir, there are certain guidelines to accept these proposals. For identification of Educationally Backward Blocks (EBBs), there are guidelines that we follow. The two most important guidelines are 'female literacy rate' and 'gender gap'. The female literacy ratio should be lesser than the national average, and, the gender gap should be more than the national average. These are the two most important and basic criteria that we take into consideration.

With regard to proposals received from the State of Tamil Nadu, these are 44 in all, and, we have accepted all of them. In the year 2009-10, 18 Educationally Backward Blocks were sanctioned schools, and, amounts have also been released towards them. In the year 2010-11, 26 such schools have been sanctioned. This comes to a total of 44 proposals that have come in. But, unfortunately, because the State of Tamil Nadu had not sent the Utilization Certificates and the Annual Audited Accounts, the sanction for 26 schools has been withheld. Let me also place it before the House that the sanctions that we give are in tune with the proposals that we receive from the State Governments.

SHRIMATI VASANTHI STANLEY: Sir, 'education' is a concurrent subject. The main idea of setting up a model school is to impart quality education to the children. Hon. Minister for Human Resource Development has been an advocate for the Right to Education. I would like to know whether the Minister is aware of the prevailing situation in Tamil Nadu, which is a peculiar situation...*(Interruptions)*...

DR. V. MAITREYAN: Sir, the matter is in the Court. ...*(Interruptions)*...

MR. CHAIRMAN: Just a minute. ...*(Interruptions)*...

DR. V. MAITREYAN: Sir, the matter, she is referring to, is in the Supreme Court. ...*(Interruptions)*...

SHRIMATI VASANTHI STANLEY: Sir, I am not bringing up any *sub judice* matter. ...*(Interruptions)*... I am asking about the Right to Education. Sir, more than 1 crore 20 lakh children are deprived of their text books in the schools. ...*(Interruptions)*... They have not been imparted education for more than sixty days that they have been going to the school. ...*(Interruptions)*...

MR. CHAIRMAN: Please relate to the question. ...*(Interruptions)*...

DR. V. MAITREYAN: Sir, we object to it. ...*(Interruptions)*...

SHRI N. BALAGANGA: Sir, this matter is not...*(Interruptions)*... You cannot allow, Sir. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: It is not about syllabus. ...*(Interruptions)*... It is about the Right to Education. ...*(Interruptions)*...

SHRI A. ELAVARASAN: Sir, this is a *sub judice* matter. ...*(Interruptions)*... Sir, it cannot be raised. ...*(Interruptions)*...

SHRIMATI VASANTHI STANLEY: I want to know whether the Right to Education is...*(Interruptions)*... Will the Government of India...*(Interruptions)*...

MR. CHAIRMAN: What is the question? ...*(Interruptions)*...

SHRIMATI VASANTHI STANLEY: It is not a *sub judice* matter. I am bringing the matter...*(Interruptions)*...

MR. CHAIRMAN: Please. ...*(Interruptions)*... Just one minute. ...*(Interruptions)*... Please stick to the question.

SHRI TIRUCHI SIVA: Sir, the children are deprived of text books for the past three months. ...*(Interruptions)*... 'Education' is in the Concurrent List and the Minister could reply to that. ...*(Interruptions)*...

MR. CHAIRMAN: Please. ...*(Interruptions)*...

SHRIMATI VASANTHI STANLEY: I would like to know whether the hon. Minister will intervene. ...*(Interruptions)*... Education is a Concurrent subject, Sir. I am not bringing anything *sub judice*. ...*(Interruptions)*... This is related to Right to Education only. ...*(Interruptions)*...

DR. V. MAITREYAN: The matter is *sub judice*. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: The question is not related to any matter which is before the Court. ...*(Interruptions)*...

DR. V. MAITREYAN: Sir, the Supreme Court, in its recent order ...*(Interruptions)*...

MR. CHAIRMAN: Will you please. ...*(Interruptions)*... Just one minute, please. ...*(Interruptions)*... Mr. Siva, please. ...*(Interruptions)*... There is a question to which a supplementary is being asked. Supplementary has to relate to the question and the answer given. Please stick to this. Thank you. ...*(Interruptions)*...

SHRIMATI VASANTHI STANLEY: Sir, I want ...*(Interruptions)*... Let me explain. ...*(Interruptions)*...

MR. CHAIRMAN: Please. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir the question is related to the Right to Education Act.

SHRIMATI VASANTHI STANLEY: Sir, I am bringing ...*(Interruptions)*...

DR. V. MAITREYAN: Sir, she is talking about a matter which is *sub judice*.

SHRIMATI VASANTHI STANLEY: This is not a matter which is *sub judice*.

SHRI TIRUCHI SIVA: It relates only to the situation of the students in Tamil Nadu. ...*(Interruptions)*... That's all. ...*(Interruptions)*...

MR. CHAIRMAN: Okay. ...*(Interruptions)*... One minute please. The Chair is constrained to give a ruling. If this kind of contention continues in relation to a supplementary question, the main question has been answered, the Chair will construe that as a closed matter and go on to the next question. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: But, Sir, the question is related to the main question. ...*(Interruptions)*...

SHRIMATI VASANTHI STANLEY: The situation in Tamil Nadu is...*(Interruptions)*...

MR. CHAIRMAN: Please resume your place. ...*(Interruptions)*... Question 87. ...*(Interruptions)*... Please. ...*(Interruptions)*...

श्री रुद्रनारायण पाणि: सर, इसमें supplementary तो पूछने दीजिए...*(व्यवधान)*...

श्री सभापति: बैठ जाइए, बैठ जाइए!...*(व्यवधान)*...

श्री रुद्रनारायण पाणि: सर, ...*(व्यवधान)*... इस लिस्ट में उड़ीसा का नाम नहीं है।...*(व्यवधान)*...

श्री सभापति: पाणि जी, आप बैठ जाइए!...*(व्यवधान)*...

श्री रुद्रनारायण पाणि: माननीय सभापति जी, ...*(व्यवधान)*... मैं आपके माध्यम से पूछना चाहता हूँ कि क्या...*(व्यवधान)*... उड़ीसा सरकार को दिया है या...*(व्यवधान)*... उसके साथ भेदभाव बरता है?...*(व्यवधान)*...

श्री सभापति: पाणि जी, आप बैठ जाइए!...*(व्यवधान)*... पाणि जी, प्लीज़...*(व्यवधान)*... नहीं, नहीं। अब यह सवाल खत्म हो गया। We are on Question 87 now.

Cooperative education

*87. SHRI BIRENDER SINGH: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether 'cooperative education' is necessary for the success of cooperatives;
- (b) whether agencies entrusted with the cooperative education programme at the primary level are fully equipped with adequate number of education instructors in proportion to the number of individual members of primary societies;
- (c) whether the timing of cooperative education is such that it does not militate against farmers' sowing or harvesting operations; and